

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.512/2017

Date of Decision: 29th September, 2017.

**Coram: Hon'ble Shri Arvind J. Rohee, Member (J).
Hon'ble Shri R. Viajyakumar, Member (A).**

1. Sachin S/o Mohan Dive,
Age:31 years, Occ.Service,
R/o 50 Unit Railway Colony,
R.B. 1-774, Manmad,
Tq. Nandgaon, Dist.Nashik,
Pin Code 423104.
2. Praji S/o dhondiram Sangle,
Age:34 years, Occ:Service,
R/o: Near Jay Bajrang Health Club,
Nehru Bhavan,
Eklawya Nagar, Manmad,
Tq.Nandgaon, Dist.Nashik,
Pin Code 423 104.
3. Santosh S/o Balasaheb Kakade
Age:30 years, Occ: Service,
R/o Panewadi, Post Nagpur,
Manmad, Tq. Nandgaon,
Dist Nashik, Pin code:423104.
4. Sukhdev S/o Gangadhar Gunjal,
Age:40 years, Occ: Service,
R/o Raj Mala, Katarwadi,
Nagar Chowk, Visapur Road,
Tq.Chandwad, Dist.Nashik.
5. Chandramohan S/o Pundlik Shinde,
Age 48 years, Occ: Service,
R/o. Opp. Bendra Chal, Sahakar Nagar,
Manmad, Tq.Nandgaon, Dist.Nashik,
Pin Code;423104.
6. Vijay S/o Appa Gaikwad
Age:35 years, Occ. Service,
R/o Prabhuddha Nagar, Gardar Shop,
Manmad, Tq.Nandgaon, Dist. Nashik,
Pin code:423104.
7. Shantaram S/o Baburao Avhad,
Age:32 years, Occ:Service,
R/o.Panewadi, Post:Nagpur,
Manmad, Tq.Nandgaon,
Dist.Nashik,
Pin Code:423104.

8. Rajendra S/o Nimba Nikam,
Age:45 years, Occ:Service,
R/o. At Saraswati Wadi,
Post:Malwadi, Tq.Deola,
Dist.Nashik.
9. Suresh S/o Vinayak Kakad,
Age:37 years, Occ:Service,
R/o at Psot:Panewadi,
Manmad Tq.Nandgaon, Dist.Nashik,
Pin Code:423104.
10. Hemant S/o narayan Borse,
Age:35 years, Occ:Service,
R/o Camp No.1, Near Remand Home,
Yeola Road, Manmad,
Tq.Nandgaon, Dist.Nashik,
Pin Code:423104.
11. Ramesh S/o Vasant Ahire,
Age:38 years, Occ:Service,
R/o.50-Unit, RBI-773,
Manmad, Tq.Nandgaon,
Dist.Nashik, Pin code:423104.
12. Santosh S/o Kashinath Golwad
Age:40 years, Occ:Service,
R/o Bharat Nagar, Old IOC Road,
Manmad, Tq.Nandgaon, Dist.Nashik,
Pin Code:423104.
13. Ravindra S.o Laxman Wagh,
Age:33 years, Occ:Service,
R/o, at post Panewadi,
Manmad, Tq.Nandgaon,
Dist.Nashik, Pin Code:423104.
14. Akil Vali Khan,
Age:39 years, Occ:Service,
R/o.Nahri Nagar, Shanti Nagar,
Manmad, Tq.Nandgaon, Dist. Nashik,
Pin Code:423104.
15. Sanjay S/o Ashok Kadam,
Age:27 years, Occ: Service,
R/o Mitra Type, Railway Colony,
Pachora, Dist.Jalgaon.
16. Mayur S/o Vinayak Avhad,
Age:27 years, Occ:Service,
R/o:Panchashil Nagar,
Government Milk Depo,
Chalisgaon,
Tq.Chalisgaon, Dist.Jalgaon.

17. Anandkumar S/o Devidas Sapkale
 Age:37 years, Occ.Service,
 R/o:29 kotwal Nagar, Nandgaon Road,
 Manmad, Tq.Nandgaon,
 Dist Nashik, Pin Code:423104.
18. Dinesh S/o Janardhan More
 Age:35 years, Occ:Service,
 R/o:36 Unit Railway Quarters,
 Manmad, Tq.Nandgaon,
 Dist.Nashik, Pin Code:423104.

...Applicants.

(By Advocate Shri S. S. Kulkarni).

Versus

1. The Union of India
 Through its Secretary,
 Ministry of Food and Consumer Affairs,
 and Public Distribution Department,
 New Delhi-110001.
2. The General Manager (P&IR)
 Food Consumption of India,
 16-20, Barakhanba Lane, Head
 Quarters, New Delhi-110001.
3. The General Manager (Maharashtra)
 Food Corporation of India,
 Regional Office (Maharashtra),
 5th Floor, Rajendra Nagar,
 Dattapada Road, Borivali (East),
 Mumbai-400066.
4. Area Manager,
 Food Consumption India,
 Manmad 423104.
5. Manager (Security)
 Food Corporation of India,
 Manmad-423104. **... Respondents.**

(By Advocate Shri Hafeezur Rahman)

O R D E R (O R A L)

Per : Arvind J. Rohee, Member (Judicial)

Today when the matter is called out for admission, Applicants and Shri S.S. Kulkarni, from Aurangabad, learned Advocate for them remained absent without any intimation. Shri Hafeezur Rahman,

learned Advocate appeared for the Respondents. We have carefully perused the case record.

2. The Applicant seeks appointment as a Guard in Food Corporation of India (FCI). It is pointed out by the learned Advocate for the respondents that FCI is not included in the Notification issued by the Central Government under Section 14 of the Administrative Tribunals Act. Hence, this Tribunal has no jurisdiction to entertain the OA.

3. In view of this, we are satisfied that this Tribunal lacks jurisdiction to proceed with the matter. Hence, the OA cannot be entertained. It is accordingly dismissed.

4. However, the applicants will be at liberty to agitate their grievance before the appropriate forum.

5. Registry is directed to forward the copy of this order to both the learned Advocates for the parties.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

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